

proposed specific steps to speed up the work?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) All pending pension cases referred to in reply to Unstarted Question No. 4446 dated 18-12-80 have since been finalised.

(c) Does not arise.

Representation from Retired Railwaymen's Federation, Dombivali

840. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Additional Director, Pay Commission (Railway Board) had received a representation dated 28th March, 1981 from All India Retired Railwaymen's Federation, Dombivali, District Thane (Maharashtra);

(b) if so, what are the various demands made therein;

(c) what decision Government have taken in connection with each of the demands; and

(d) if not, the specific reasons therefor and when the same is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). No representation dt. the 28th March, 1981, has been received by the Additional Director, Pay Commission (Railway Board) from the All India Retired Railwaymen's Federation, Dombivali, District Thane, Maharashtra. However, a representation was received by the Hon'ble Minister for Railways in March, 1981 from the President, Dombivali Pensioners' Association on the subject of redressal of grievances of Railway Pensioners. A suitable reply has also been given in October 1981. The demands are:—

(i) to increase the ex-gratia pension to a minimum of Rs. 100 per month;

(ii) to grant family pension to widows of ex-gratia pensioners; and

(iii) to grant some ex-gratia pension/relief to staff who retired under the State Railway Provident Fund (Contributory) Rules, after the 1st April, 1957.

(c) and (d). The position in respect of each demand is as under:

(i) *Increase in exgratia Pension to a minimum of Rs. 100 per month.*

When the scheme of ex-gratia pension was introduced, the quantum of such pension ranged between Rs. 15 and Rs. 22.50 only per month. Whenever any relief was granted to a regular pensioners, correspondingly the ex-gratia pension was also being enhanced. Presently the ex-gratia pension is ranging between Rs. 102.50 and Rs. 166 per month.

(ii) *Grant of family pension to widows of ex-gratia pensioners*

Ex-gratia pension itself has been given on compassionate grounds to those Railway staff, who retired prior to the 1st April, 1957, under the Contributory S.R.P.F. Rules, and had no opportunity to opt for the Pension Scheme. Family pension is granted only to those who are governed by normal Railway Pension Rules. It will, therefore, not be possible to consider any payment of ex-gratia pension to the widows of ex-gratia pensioners.

(iii) *Grant of some exgratia pension relief to those staff who retired under the SRPF Rules after 1-4-57.*

This matter was already under consideration in consultation with the Ministry of Finance.

News item "Municipal Doctors/demand"

841. SHRI RAM SINGH SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

a) whether Government's attention has been drawn to the news item captioned "Municipal Doctors' Demand" appearing in the Indian Express dated the 30th January, 1982 highlighting non-implementation of the recommendations of the Third Pay Commission; and

(b) the reasons for these recommendations not materialising even after a lapse of more than a decade?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) Yes, Sir.

(b) The Municipal Corporation of Delhi have intimated that they have decided to implement the recommendations of Third Pay Commission in the manner it has been implemented in the Government of India for Central Health Services doctors. Some doctors could not get full benefits yet because the requisite screening to be done by the Union Public Service Commission has not been completed so far.

Free passes to Members of Panels and Committees on Railways

842. SHRI K. T. KOSALRAM: Will the Minister of RAILWAYS be pleased to state:

(a) the number and names of panels and Committees on the Indian Railways along with the strength of such Panels and Committees;

(b) the objectives for which such of them have been constituted; and

(c) whether the Members of all such Panels and Committees enjoy free complimentary passes for travel anywhere in India?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) There is presently only one Committee having non-official members viz. Railway Reforms Committee with 7 members, including 1 Chairman and 2 official members. All other Consultative Committees have since been dissolved.

(b) To review the working of the Railways in a comprehensive manner and to report on various aspects of railway working, with a view to gearing up the capability of the organisation to handle the traffic anticipated in the coming decades.

(c) No. The non-official members are allowed only cheque pass by ACC from point to point when necessary in connection with the Committee meetings.

Deaths due to brain fever

843. SHRI T. R. SHAMANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the latest figure of deaths in India due to brain fever, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) Brain-fever may be due to a group of diseases, namely Encephalitis including Japanese Encephalitis, Cerebral Malaria etc. The latest figures of deaths in this regard suspected due to Japanese Encephalitis as reported by different States are given below:—

States/UTs	1981 Jan. to Dec. Deaths (Prov.)	1982 Deaths (Up to)
1	2	3
1. Assam	41	NR
2. Andhra Pradesh	437	3 (31-1-82)